

IN THE HIGH COURT OF JHARKHAND AT RANCHI

I.A. No. 8418 of 2019

and

I.A. No. 1769 of 2021

in

Cr. Revision No. 1291 of 2018

Suraj Kumar

...

....

Petitioner

-V e r s u s-

1.Rekha Devi

2.Prince Kumar

.....

Opposite Parties

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Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA

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For the Petitioner : Ms. Rashmi Kumari, Advocate.

For the O.P. No. 2 : Mr. Rakesh Kumar Gupta, APP

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I.A. No. 8418 of 2019

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06/25.03.2021

1. This interlocutory application has been filed under Section 5 of the Limitation Act for condoning the delay of 7 days in preferring the present revision.
2. Learned A.P.P. has not raised any serious objection.
3. Heard. In view of the reason assigned in paras-5 to 7 sufficient cause and reasonable explanation is made out, accordingly the delay is condoned.
4. In the result, I.A. No. 8418 of 2019 stands allowed.

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I.A. No. 1769 of 2021

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1. This interlocutory application has been filed for stay of the order dated 25.02.2021, passed by the learned Principal Judge, Family Court, Koderma in Maintenance Case No. 73 of 2017.
2. Heard. If the petitioner deposits Rs.30,000/- (Rupees thirty thousand) in the court below, as part of the amount as mentioned in the impugned order, no coercive steps shall be taken against the petitioner in connection with Maintenance Case No. 73 of 2017, pending in the

court of the learned Principal Judge, Family Court, Koderma. The amount should be deposited on or before 20th April, 2021, which shall be disbursed in favour of opposite party no. 2.

3. With the aforesaid direction, I.A. No. 1769 of 2021 stands disposed off.

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Cr. Revision No. 1291 of 2018

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1. Office to list the revision under the appropriate heading on 20.04.2021.

(AMITAV K. GUPTA, J.)